GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA STARRED QUESTION NO. 263 ANSWERED ON 04TH AUGUST, 2022

ROAD PROJECTS UNDER CRIF

*263. SHRI RAMDAS C. TADAS: PROF. RITA BAHUGUNA JOSHI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) the norms/criteria laid down by the Government for allocation of funds to various States from the Central Road and Infrastructure Fund (CRIF) under the CRIF Act, 2000 for development and maintenance of roads;

(b) the details of the funds allocated and released by the Government from CRIF to States for the said purpose during each of the last three years and the current year, State/UT-wise including Maharashtra;

(c) the utilisation status of the said funds reported by the States/UTs during the said period, State/UT-wise;

(d) whether the Government has received proposals from various State Governments for release of the allocated funds/additional funds from CRIF for the said purpose during the said period; and

(e) if so, the details thereof, State/UT-wise along with the action taken/being taken by the Government thereon?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 263 FOR ANSWER ON 04.08.2022 ASKED BY SHRI RAMDAS C. TADAS AND PROF. RITA BAHUGUNA JOSHI REGARDING ROAD PROJECTS UNDER CRIF

(a) to (e) The Ministry is primarily responsible for development and maintenance of National Highways (NHs).

Apart from this the Ministry also allocates fund for State Governments / Union Territories (UTs) for development and maintenance of State Roads under the Central Road & Infrastructure Fund (CRIF) and Economic Importance & Interstate Connectivity (EI&ISC).

The Central Road Fund (CRF) Act, 2000 was amended by the Finance Act, 2018 to the Central Road and Infrastructure Fund (CRIF) Act, 2000 and further, amended by the Finance Act, 2019.

As per amendment to the Government of India (Allocation of Business) Rules, 1961 in July, 2018, the subject matter pertains to the Ministry of Finance.

The CRIF is earmarked for various Infrastructure Sectors such as Transport (Road and Bridges, Ports, Shipyards, Inland Waterways, Airports, Railways, Urban Public Transport), Energy, Water and Sanitation, Communication, Social and Commercial Infrastructure, etc., as per the provisions of CRIF Act, 2000 amended by the Finance Act, 2019.

Based on the section 7A and 11 of CRIF act, 2000, the Ministry finalized the criteria for allocation of funds for development and maintenance of State Roads [for CRIF and EI & ISC Schemes] in consultation with the Ministry of Finance and circulated the same to all State Governments and UTs in January, 2020 and amendments issued on April, 2022.

This criteria inter-alia provides for:

i. Allocation of funds based on 30 percentage weightage to fuel consumption and 70 percentage weightage to geographical area of the State/ UT.

- ii. Maintaining a revolving balance of one third of accrual/ allocation for the States/ UT for the year with State/ UT while releasing funds.
- iii. Release of funds to States/ UTs in Quarterly instalments linked to submission of Utilization Certificates (UCs).
- iv. Further release of funds by State Governments/ UTs to concerned executive agencies (e.g. Public Works Department (PWDs), Road Construction Department/ Corporation, etc.) within 7 days of release of funds by the Ministry.
- v. Project monitoring and quality control of works to be done at regular intervals.
- vi. Quality monitoring system at State / UT level to consist of experts and supporting staff appointed by State Govt. / UT including State Quality Monitor.
- vii. Quality monitoring system at State / UT level to devise a Quality Assurance System delineating requirements of quality, responsibility of officers and contractors, conduct independent tests, examine Quality Assurance documentation, responsibility of training PWD staff and recommending laboratory and field testing facilities.
- viii. Inspection of works by civil engineer(s) having degree in civil engineering and 10 years' experience / Inspection of works by an independent impartial agency/ firm.
 - ix. Connectivity to Pilgrim and Tourist Centres, Air Ports, Important Monuments and Heritage Places may be developed under the scheme.
 - May include wayside amenities, rest areas, food courts and road side ducts for laying utility services, such as optical fibre cable, etc..
 - xi. The framework of Gati Shakti should be the guiding principle for identification, sanction and implementation of the Projects to ensure effective convergence to improve connectivity.

The salient features of these criteria is at Annexure-I

The State/ UT - wise details of accrual/ allocation of funds and the funds released/ expenditure incurred for development and

maintenance of State roads under CRIF and EI&ISC schemes during each of the last three years and current year, including for the State of Maharashtra, are placed at Annexure-II and Annexure-III respectively.

Separate allocation of funds have been made for State Governments/ UTs during 2022-23 for construction of ROBs/ RUBs/ Bridges on State Roads under CRIF Scheme; State/ UT wise allocation of funds for these projects is placed at Annexure-IV.

The State/ UT – wise details of cumulative amounts of funds released and funds utilized by State Governments/ UTs under CRIF Scheme is placed at Annexure-V. ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (e) OF LOK SABHA STARRED QUESTION NO. 263 FOR ANSWER ON 04.08.2022 ASKED BY SHRI RAMDAS C. TADAS AND PROF. RITA BAHUGUNA JOSHI REGARDING ROAD PROJECTS UNDER CRIF

The salient features of the criteria for allocation of funds for development of State Roads under the CRIF Act, 2000:-

- (i) Allocation of funds based on 30 percentage weightage to fuel consumption and 70 percentage weightage to geographical area of the State/ UT.
- (ii) Total cost of the schemes to be approved to be limited to the bank of sanctions of generally three times of the annual accrual/ allocation, except for hill States and North-East States (where working season is limited) for which this is to be generally four times of the annual accrual/ allocation for the year for the State/ UT.
- (iii) Finalization of list of projects by the Ministry in consultation with State Governments/ UTs.
- (iv) Administrative Approval of projects (included under finalized lists) by concerned State Governments/ UTs.
- (v) Technical Approval and Financial Sanction (TA&FS) of projects administratively approved by State/ UT Public Works Departments (PWDs), Road Construction Departments/ Corporations, etc.
- (vi) Permissible excess cost of upto 10 percentage over administratively approved cost.
- (vii) Maintaining a revolving balance of one third of accrual/ allocation for the States/ UT for the year with State/ UT while releasing funds.
- (viii) Release of funds to States/ UTs in Quarterly instalments linked to submission of Utilization Certificates (UCs).

- (ix) Further release of funds by State Governments/ UTs to concerned executive agencies (e.g. PWDs, Road Construction Department/ Corporation, etc.) within 7 days of release of funds by the Ministry.
- (x) Project monitoring and quality control of works to be done at regular intervals.
- (xi) Quality monitoring system at State / UT level to consist of experts and supporting staff appointed by State Govt. / UT including State Quality Monitor.
- (xii) Quality monitoring system at State / UT level to devise a Quality Assurance System delineating requirements of quality, responsibility of officers and contractors, conduct independent tests, examine Quality Assurance documentation, responsibility of training PWD staff and recommending laboratory and field testing facilities.
- (xiii) Inspection of works by civil engineer(s) having degree in civil engineering and 10 years' experience / Inspection of works by an independent impartial agency/ firm.
- (xiv) Connectivity to Pilgrim and Tourist Centres, Air Ports, Important Monuments and Heritage Places may be developed under the scheme.
- (xv) May include wayside amenities, rest areas, food courts and road side ducts for laying utility services, such as optical fibre cable, etc..
- (xvi) The framework of Gati Shakti should be the guiding principle for identification, sanction and implementation of the Projects to ensure effective convergence to improve connectivity.

ANNEXURE – II

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (e) OF LOK SABHA STARRED QUESTION NO. 263 FOR ANSWER ON 04.08.2022 ASKED BY SHRI RAMDAS C. TADAS AND PROF. RITA BAHUGUNA JOSHI REGARDING ROAD PROJECTS UNDER CRIF

The State/ UT - wise details of accrual/ allocation of funds and the funds released/ expenditure incurred for development and maintenance of State roads under CRIF scheme during each of the last three years and current year

	Amount in Rs. crore								
SI. No	Chata //JIT	2019-20		2020-21		2021-22		2022-23 (Till 30.06.2022)	
	State/UT	Accrua	Release	Accrua	Release	Accrua	Release	Accrua	Release
•		I	*	I	*	I	*	I	*
1	Andhra Pradesh	349.64	350.08	325.54	322	334.96	300.8	344.73	109.85
2	Arunachal Pradesh	133.2	126.61	125.48	42.03	128.39	128.33	133.88	0
3	Assam	149.03	149.03	140.74	220.81	143.8	77.51	153.82	55.52
4	Bihar	210.35	223.16	195.3	425.93	201.16	447.06	205.35	123.28
5	Chhattisgar h	254.6	371.61	237.5	234.92	245.74	230.29	254.9	0
6	Goa	15.67	7.29	14.43	0	13.41	0	14.74	0
7	Gujarat	451.33	718.87	424.68	430.74	434.06	725.29	461.81	104.32
8	Haryana	185.1	200.77	167.73	78.54	177.05	163.71	179.29	0
9	Himachal Pradesh	103.27	87.12	97.27	95.95	99.74	188.01	106.75	64.15
10	Jharkhand	171.07	137.67	160.88	78.77	164.33	40.79	167.71	0
11	Karnataka	476.84	382.57	439.77	434.99	443.11	442.9	465.27	276.69
12	Kerala	140.54	0	132.26	273.99	126.77	126.71	133.46	79.8
13	Madhya Pradesh	579.67	693.25	541.01	535.13	556.21	622.93	573.96	0
14	Maharashtr a	728.84	629.83	683.27	675.84	683.8	390.27	710.15	710.15
15	Manipur	38	12.64	35.85	13.22	36.6	13.43	38.17	0
16	Meghalaya	43.34	29.1	40.81	76.93	40.63	90.55	43.08	43.08
17	Mizoram	34.55	34.55	32.56	32.28	33.14	22.06	34.64	0
18	Nagaland	27.87	9.29	26.44	37.41	27.02	27	28.39	17.02
19	Odisha	308.94	286.96	289.54	534.19	298.67	535.07	309.15	0
20	Punjab	159.6	259.37	148.77	141.18	149.41	193.35	160.46	0
21	Rajasthan	669.01	415.17	622.71	141.81	627.89	148.4	649.06	0
22	Sikkim	12.89	4.29	12.09	3.98	12.06	25.78	12.78	0
23	Tamil Nadu	379.65	262.37	352.04	503.17	350.32	350.15	365.12	219

	Amount in Rs. crore								Rs. crore
SI. No	State/UT	2019-20		2020-21		2021-22		2022-23 (Till 30.06.2022)	
NU	State/01	Accrua	Release	Accrua	Release	Accrua	Release	Accrua	Release
•		I	*	I	*	I	*	I	*
24	Telangana	276.37	234.06	256.08	253.29	262.01	261.88	275.89	166.72
25	Tripura	19.13	22.03	17.89	48.84	18.49	33.76	19.25	7.63
26	Uttar Pradesh	624.31	541.09	582.69	576.36	616.59	616.29	636.91	0
27	Uttarakhand	103.98	42.58	97.23	61.34	98.85	98.8	103.38	62.05
28	West Bengal	224.7	451.67	209.2	136.11	213.97	287.06	217.9	130.32
29	A& N Islands	20.22	6.74	15.12	15.12	15.17	10.08	15.81	0
30	Chandigarh	5.65	0	6.16	0	4.76	0	5.08	0
31	Dadar & Nagar Haveli	4.57	4.57	5.61	5.61	4.8	2.38	5.09	0
32	Daman & Diu	2.8	0						
33	Delhi	59.99	0	34.15	0	27.2	0	29.07	0
34	Jammu & Kashmir	137.85	152.96	94.51	79.4	96.91	321.18	102.89	0
35	Ladakh	103.82	17.36	246.22	96.95	250.83	0	261.34	0
36	Puducherry	12.01	4	8.47	8.47	7.39	5.18	7.83	5.34

*Funds to some States/UTs have been released more than the accrual of a State from the unspent balance of previous years of that States/UTs.

ANNEXURE – III

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (e) OF LOK SABHA STARRED QUESTION NO. 263 FOR ANSWER ON 04.08.2022 ASKED BY SHRI RAMDAS C. TADAS AND PROF. RITA BAHUGUNA JOSHI REGARDING ROAD PROJECTS UNDER CRIF

The State/ UT - wise details of accrual/ allocation of funds and the funds released/ expenditure incurred for development and maintenance of State roads under EI&ISC scheme during each of the last three years and current year

	Amount in Rs. Crore							s. Crore	
SI. No.	State / UT / Agency	2019-20		2020-21		2021-22		2022-23 (Till 30.06.2022)	
NO.		Alloc.	Expd.*	Alloc.	Expd.*	Alloc.	Expd.*	Alloc.	Expd.*
1	Arunachal Pradesh	40	26.49	33.5	33.44	15	28.1	17	16.6
2	Assam	52	39.97	43	34.81	21.39	49.01	12	4.75
3	Goa	20	16.11	10.5	6.39	3	0	0	0
4	Gujarat	2	0.04	7.59	7.59	8.17	7.36	0	0
5	Haryana	30	19.66	11.73	2.4	4.92	0	20	0
6	Himachal Pradesh	12	8.35	6.98	6.48	2	0.73	0	0
7	Karnataka	2	0	2.37	2.37	0.68	0	0	0
8	Madhya Pradesh	0	0	6.3	6.62	4.8	6.84	10	2.19
9	Maharashtra	2	0	0	0	0	0	0	0
10	Manipur	25	22.5	40	39.99	26.66	31.99	20	10
11	Meghalaya	22	20.44	20	19.5	5.71	5.68	3	2.27
12	Mizoram	0	0	10	5.01	2.86	1.42	11	5.08
13	Nagaland	130	147.8	72	71.59	83.83	89.78	59	41
14	Odisha	55	37.87	46	44.63	78.64	48.69	30	21.86
15	Punjab	3.5	1.8	1.2	1.22	0.34	0	1	0
16	Rajasthan	5	1.86	0	0	0.6	0.59	0	0
17	Sikkim	11.5	9.4	1.78	1.78	5.71	5.64	0	0
18	Tamil Nadu	13	11.21	34	28.34	9.71	17.71	7.4	0
19	Telangana	10	5.95	2.31	2.3	0.66	0	0	0
20	Uttar Pradesh	26	25.91	0	0	0	0	0	0
21	Jammu & Kashmir	5	4.62	0.74	0.68	1.5	0.58	2	0
22	First Come First Serve					18.82	#		

*Authorizations were made to incur expenditure on purely "First Come First Serve" basis subject to the condition that total overall expenditure does not exceed total allocation made during that Financial Year to ensure that there are minimum surrender of funds. Therefore, expenditure for some States have been more than the allocation made during that Financial Year. #Expenditure included in State-wise

Alloc.: Allocation

Expd.: Expenditure

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (e) OF LOK SABHA STARRED QUESTION NO. 263 FOR ANSWER ON 04.08.2022 ASKED BY SHRI RAMDAS C. TADAS AND PROF. RITA BAHUGUNA JOSHI REGARDING ROAD PROJECTS UNDER CRIF

Detailed State/ UT-wise allocation of funds during 2022-23 under CRIF Scheme for construction of ROBs/ RUBs/ Bridges on State Roads:

	Amount in Rs. cro					
SI.	States / UTs	Allocation				
No.						
1	Andhra Pradesh	63.25				
2	Arunachal Pradesh	24.57				
3	Assam	28.22				
4	Bihar	37.68				
5	Chhattisgarh	46.77				
6	Goa	2.70				
7	Gujarat	84.74				
8	Haryana	32.90				
9	Himachal Pradesh	19.59				
10	Jharkhand	30.77				
11	Karnataka	85.37				
12	Kerala	24.49				
13	Madhya Pradesh	105.31				
14	Maharashtra	130.31				
15	Manipur	7.00				
16	Meghalaya	7.90				
17	Mizoram	6.36				
18	Nagaland	5.21				
19	Odisha	56.72				
20	Punjab	29.44				
21	Rajasthan	119.10				
22	Sikkim	2.35				
23	Tamil Nadu	66.99				
24	Telangana	50.62				
25	Tripura	3.53				
26	Uttar Pradesh	116.87				
27	Uttarakhand	18.97				
28	West Bengal	39.98				
29	Delhi	5.35				
30	Jammu & Kashmir	18.92				
31	Puducherry	1.46				
32	A&N Islands	2.91				
33	Chandigarh	0.94				
34	DNH and DND	0.94				
35	Ladakh	48.07				

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The State/ UT – wise	e details of cumulative amounts of funds released
and funds utilized by	y State Governments/ UTs under CRIF Scheme

			Rs. in crore	
		Amount Released to	Amount Utilized By the State/ UT as per	
SI. No.	States / UTs	the State/ UT as per		
		available record	available record	
1	Andhra Pradesh	2,338.13	2,223.22	
2	Arunachal Pradesh	1,004.37	959.78	
3	Assam	1,310.28	1,259.30	
4	Bihar	2,055.06	2,106.67	
5	Chhattisgarh	1,914.66	1,829.76	
6	Goa	140.63	135.42	
7	Gujarat	4,213.07	4,059.52	
8	Haryana	1,652.70	1,560.72	
9	Himachal Pradesh	1,007.01	990.71	
10	Jharkhand	843.29	844.92	
11	Karnataka	4,606.57	4,627.67	
12	Kerala	1,545.22	1,930.33	
13	Madhya Pradesh	5,471.95	5,280.66	
14	Maharashtra	7,313.99	7,986.76	
15	Manipur	141.16	128.98	
16	Meghalaya	414.32	400.64	
17	Mizoram	229.75	218.25	
18	Nagaland	259.03	279.01	
19	Odisha	2,862.54	2,759.49	
20	Punjab	1,846.43	1,792.95	
21	Rajasthan	5,058.51	4,842.16	
22	Sikkim	95.11	91.35	
23	Tamil Nadu	4,096.29	5,150.04	
24	Telangana	1,911.62	2,026.98	
25	Tripura	188.18	181.78	
26	Uttar Pradesh	6,457.78	9,402.68	
27	Uttarakhand	800.87	776.62	
28	West Bengal	2,274.48	2,326.83	
29	A&N Islands	82.50	77.23	
30	Chandigarh	22.06	21.19	
31	Haveli and Daman & Diu	14.81	13.43	
32	Jammu & Kashmir	2,264.11	2,234.67	
33	Ladakh	197.75	110.64	
34	Delhi	576.12	562.02	
35	Puducherry	142.44	147.16	